

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 11/Pb/2017  
RT CP(IB) No. 12/Chd/Hry/2017**

Mr. Himalay Dassani

..Operational Creditor/Applicant.

Versus


M/s. Isolux Corsan India Engineering &  
Construction Pvt. Ltd.

.....Corporate Debtor

Present: Mr. Surjeet Bhadu, Advocate for applicant.  
Mr. Akshay Bhan, Sr. Advocate with Mr. Vineet Tayal, Advocate  
for Corporate Debtor.

Mr. Surjeet Bhadu, Advocate for the petitioner/operation creditor  
filed Memo of Appearance and seeks time to argue the matter which has been  
received by transfer from the NCLT, New Delhi. The learned counsel submits  
that either the counsel engaged earlier in Delhi would argue the case or he will  
file Power of Attorney along with 'No Objection' from the previous counsel on  
the next date fixed.

List the matter for arguments on 28.04.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

April 25, 2017  
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